

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 211
IB-897/ND/2022
IA- 1217/2024

IN THE MATTER OF:
State Bank of India

... **Applicant/Petitioner**

Versus

Smt. Ranjit Kaur

... **Respondent**

Under Section: 95 of IBC, 2016

Order delivered on 15.04.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the RP : Adv. Priyadarshini Dewan, Adv. Shankari
Mishara

For the Respondent :

HYBRID HEARING (PHYSICAL & VC)

ORDER

IA-1217/2024: The IA has been preferred by the RP for taking Status Report on record.

For the reasons stated therein, the IA is allowed and the report is kept on record, subject to all just exceptions.

Sd/-

(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-

(ASHOK KUMAR BHARDWAJ)
MEMBER (J)